

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 114 of 2002

Allahabad this the 27th day of July, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.

1. Jagdish S/o Sri Lakan R/o Village Pahia Post Rozeepur, Distt. Farrukhabad.
2. Arjun S/o Sri Adhar Singh R/o Village Nawli P.O. Pilkhana, Distt. Farrukhabad.
3. Vijay Singh S/o Sri Bajan Lal R/o Village Hanumant Khera P.O. Gumara Distt. Farrukhabad.
4. Baiznath S/o Gajraj Prasad R/o Village Ramzainpur, Post Gogeman Distt. Farrukhabad.
5. Hans Ram S/o Dayal Ram R/o Village Rohla Post Razeepur, P.S. Kamalganj, Distt. Farrukhabad.
6. Horee Lal S/o Narain R/o Village Balla-purwa Post Samdhan Distt. Farrukhabad.
7. Sone Lal S/o Mewa Ram R/o Ballepurwa, P.O. Samdhan Distt. Farrukhabad.
8. Anwar Ali S/o Laloo Ali R/o Takia Post Bahadurpur, P.O. Makrand Nagar, Distt. Farrukhabad.
9. Yusuf Ali S/o Yakoob Ali R/o Village Takia Post Bahadurpur P.O. Makrandnagar Distt. Farrukhabad.
10. Mansoor Ali S/o Masook Ali Takia Mauja Bahedurpur, P.O. Makrandnagar, Distt. Farrukhabad.
11. Lala Ram S/o Ram Singh R/o Manikpur P.O. Samdhan Distt. Farrukhabad.
12. Mahendra Pal S/o Puttu Lal R/o Village Unchakhda P.O. Mohanpur, Distt. Farrukhabad.
13. Nand Lal S/o Jai Ram R/o Village Ramjunapur, P.O. Ganga Man Distt. Farrukhabad.

Applicants

By Advocate Shri A.K. Mishra
Shri S.R. Singh

Ref

1. Union of India through the General Manager, North Eastern Railways, Gorakhpur.
2. Divisional Railways Manager, North Eastern Railways, Izzatnagar, Bareilly, U.P.
3. Sr.Divisional Engineer (Co-ordination) North Eastern Railways, Izzatnagar, Bareilly, U.P.
4. Section Engineer/P.W.I.(Rail Path Nireekshak) North Eastern Railways, Kannauj, U.P.

Respondents

By Advocate Shri D. Awasthi

O R D E R (Oral)

The applicants were engaged as a casual labour in the open line and subsequently granted status of temporary employee. It is alleged that they were subsequently disengaged in the year 1986. The relief claimed herein is that respondents be directed to re-engage the applicants as casual labour in order of priority till they are absorbed as Group 'D' employee. Further relief claimed is that respondents be directed to regularise and absorb the applicants as Group 'D' in accordance with the provisions contained in para-2005 of Indian Railway Establishment Manual as well as on the basis of direction issued by Hon'ble the Supreme Court in Inder Pal Yadav's case. It is further submitted by the counsel for the applicants that applications were being invited in prescribed format, and the applicants have also moved applications for being re-engaged/absorbed and regularised in accordance with the scheme framed pursuant to the directions given by the Hon'ble Apex Court in the case of Inder Pal Yadav. Learned counsel for the applicants has submitted that respondents be directed to consider their claim in accordance with law and as per the scheme formulated on the basis of directions given by the Hon'ble Supreme Court in the case of Inder Pal Yadav.

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2. There can, perhaps, be no objection if the O.A. is disposed of with a direction to the competent authority to consider the applicants case for re-engagement/absorption/regularisation as per law and as per the scheme formulated by the department in compliance of the direction given by the Hon'ble Supreme Court in the case of Inder Pal Yadav.

3. Accordingly O.A. is disposed of with a direction to respondents to consider the applicants case for re-engagement/absorption/regularisation in accordance with law expeditiously if possible within a period of 4 months from the date of receipt of a copy of this order. No order as to cost.

Rey J
Vice Chairman

/M.M./